

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.2953
TO BE ANSWERED ON 06.08.2015

IRREGULARITIES UNDER MGNREGS

2953. SHRI ARVIND SAWANT:
SHRI PASHUPATI NATH SINGH:
SHRI KRUPAL BALAJI TUMANE:
SHRI VIJAY KUMAR HANSDAK:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether large number of alleged irregularities/corruption cases including misutilization and diversion of funds under the Mahatma Gandhi National Rural Employment Guarantee Scheme(MGNREGS) have come to the notice of the Government;
- (b) if so, the nature-wise details thereof during each of the last three years and the current year, State/UT-wise including Maharashtra and Uttarakhand;
- (c) whether the beneficiaries under MGNREGS are reportedly not getting wages timely and as per the prescribed rates, if so, the details thereof along with the reasons therefor and the action taken by the Government against the culprits,State/UT-wise; and
- (d) the remedial steps taken by the Government for effective implementation of MGNREGS?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a)& (b): The Ministry, under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) receives complaints of irregularities/corruption including misutilization and diversion of funds etc. in many State/UTs. Nature-wise details of complaints of States/UTs including Maharashtra and Uttarakhand is at **Annexure-I**.

(c): The wages under MGNREGA are paid on a piece rate basis and not on attendance basis. The declared wage rate is used to fix the unit rates for each type of work. The actual wage payable is calculated based on the output of the worker. The 410 representations relating to less/non-payment of wages have been received in the Ministry as on 21.07.2015, have been sent to the concerned State Governments for appropriate action keeping in view the above principle.

(d): The major steps taken by the Government to improve the programme implementation under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are given in the **Annexure-II**.

**Annexure-I referred to in reply to parts (a) & (b) of Lok Sabha Unstarred Question No. 2953
dated 06.08.2015**

Details of Complaints received under MGNREGA							(Report as on 21.07.2015)
No.	State	Misappropriation of funds	Under payment	Wages not paid	Corruption under NREGA	Irregularities (Not specific)	Total
1	2	3	4	5	6	7	8
1	ANDHRA PRADESH	1	0	0	2	5	8
2	ARUNACHAL PRADESH	0	0	0	0	0	0
3	ASSAM	23	0	2	12	3	40
4	BIHAR	17	74	16	123	19	249
5	CHHATTISGARH	9	23	18	38	6	94
6	GOA	0	0	0	0	0	0
7	GUJARAT	1	0	0	2	12	15
8	HARYANA	55	3	14	16	20	112
9	HIMACHAL PRADESH	20	3	5	3	6	37
10	JAMMU & KASHMIR	0	0	1	0	0	1
11	JHARKHAND	45	6	13	36	40	140
12	KARNATAKA	8	0	6	0	4	18
13	KERALA	4	1	3	4	7	19
14	LAKSHADWEEP	0	0	0	0	0	0
15	MADHYA PRADESH	220	7	44	109	38	418
16	MAHARASTRA	2	4	1	4	3	14
17	MANIPUR	1	1	2	0	8	12
18	MEGHALAYA	0	0	0	0	0	0
19	MIZORAM	0	0	0	0	0	0
20	NAGALAND	3	0	0	0	0	3
21	ODISHA	34	1	20	19	22	95
22	PUNJAB	8	0	1	1	3	13
23	PUDUCHERRY	0	0	0	0	1	1
24	RAJASTHAN	6	1	3	1	8	19
25	TAMIL NADU	7	1	2	4	4	18
26	TELENGANA	3	2	0	0	0	5
27	TRIPURA	3	0	0	1	0	4
28	UTTAR PRADESH	400	26	92	301	362	1181
29	UTTRAKHAND	3	2	5	7	4	21
30	WEST BENGAL	3	5	2	6	1	17
31	SIKKIM	0	0	0	0	1	1
	Total	875	160	250	689	577	2555

Annexure-II referred to in reply to parts (a)& (b) of Lok Sabha Unstarred Question No. 2953 dated 06.08.2015

Major steps taken by the Government to improve the programme implementation under MGNREGA

Better planning and asset identification

- An Intensive Participatory Planning Exercise (IPPE) has been launched in 95,000 Gram Panchayats in 2,500 most backward Blocks. This exercise has helped in identifying better quality assets.
- For improving convergence with the line departments, and thereby to improve the quality of assets, the State Convergence Plans have been formulated.

Improving the quality of works

- The associated outcomes of each work are being recorded before taking up the work, and the same is being measured after completion of the work-thereby bringing in more focus on outcomes.
- Ministry would conduct training of Technical Resource Persons from the States/UTs on different technical aspects of type of works which can be taken up under the scheme.
- The States/UTs have been asked to deploy State Quality Monitors to inspect the quality of assets created under the Scheme.
- To facilitate states to engage technical assistants/barefoot engineers for better technical planning and supervision of works under MGNREGA, guidelines have been issued to allow their establishment cost as a part of material cost of works instead of administrative cost.
- Mobile Monitoring Systems has been introduced in 35000 GPs to empower GPs and implementation agencies with live data from the worksites and allow an online and real-time updation of database for complete transparency.

Better transparency, accountability and grievance redressal

- States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India. In order to support the States to conduct the Social Audits as laid down under the Rules, it has been decided to provide technical assistance of Rs.147 crore under a special Project that will be in operation till 2017. Under this, the cost of engaging social audit resource persons at the State and District Levels will be reimbursed to the States/UTs.
- All States have been requested to appoint Ombudsman at the district level for grievance redressal.
- The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA, which, inter alia, include visits of Area Officers of the Ministry and National Level Monitors and Vigilance & Monitoring Committee meetings at the State/ District levels.

- With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.

Fund management and avoiding delays in payment

- For smooth fund flow, the electronic Fund Management System (e-FMS) has been introduced which would also reduce delays in payment of wages.
- A delay compensation system has been introduced to fix accountability for delays and penalize such persons.